

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.11
I.A. No.304/2021 in
C.P. (IB) No.324/BB/2019

IN THE MATTER OF:

M/s. Navalmar (UK) Ltd. ... Petitioner
Vs.
M/s. Navalmar Shipping (India) Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Abhijith Atur & Ms. Athulya M. P.

ORDER

1. Heard the Ld. Counsel for the RP.
2. Ld. Counsel for the RP submits that on 11.07.2024 the CoC has passed a Resolution for liquidation and thus, requests time to file an Application seeking for Liquidation. Therefore, he is permitted to file the same, within a period of two weeks.
3. List the case on **28.08.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma